

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1463
TO BE ANSWERED ON FRIDAY, THE 10TH FEBRUARY, 2022**

Pre Legislative Consultation Policy

1463. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Bills introduced and rules notified to date since the inception of Pre Legislative Consultation Policy (PLCP) in 2014, of which the number of Bills and Rules complied with guidelines set in PLCP;
- (b) the total number of Bills introduced and Rules notified to date for prior consultation for a period less than 30 days;
- (c) whether there is a non-compliance of PLCP and if so, the reasons therefor; and
- (d) the steps taken by the Government to enhance the legislative consultation process?

**A N S W E R
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (d): Sir, Legislative Department does not record information relating to compliance of Pre-Legislative Consultation. Hence, the question of having list of Bills introduced and Rules notified under the Pre Legislative Consultation Policy by Legislative Department does not arise.

Chapter 9 of the Manual of Parliamentary Procedure in the Government of India provides that the concerned Ministry/ Department has to formulate the legislative proposals in consultation with interested persons and authorities concerned, including holding discussion on the necessity for the proposed legislation and on all matters of substance to be embodied therein.

There is no non compliance of Pre Legislative Consultation Policy as paragraph 11 of the Pre-legislative consultation policy (PLCP) also gives sufficient leeway for the Ministry/ Department to eschew PLCP on the ground that it is not feasible or desirable so to do.